

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:421
ANSWERED ON:07.07.2004
EMPLOYMENT ON COMPASSIONATE GROUND
Hasan Chaudhary Munawwar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that employment is not being provided to the dependents of those employees who passed away during service in various Ministries;
- (b) if so, various steps being taken by the Government in this regard; and
- (c) the time by which such cases are likely to be cleared in various department under the Union Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): In terms of the Scheme formulated by the Government for compassionate appointments, each Ministry/Department/Office can allow appointment on compassionate grounds to dependent family members of those employees, who die while in service, where the family is indigent and deserves immediate assistance for relief from financial destitution. Such appointments can, however, be made up to a maximum of 5% of the vacancies falling under the direct recruitment quota in any Group 'C' or 'D' post on regular basis.

(c): the existing instructions provide that where it is not possible to offer compassionate appointment in a deserving case in the first year due to non-availability of the regular vacancies within the 5% limit, such case is to be reviewed every year and if found deserving can be considered for appointment upto three years. Administrative Ministries/Departments/offices have been delegated full powers to make compassionate appointments in terms of the guidelines formulated by this Ministry.